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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 10th July 1936.

No. 595-C.—In exercise of the power conferred by section 20 of the Press and Registration of Books Act, 1867 (XXV of 1867), the Governor of Orissa is pleased to make the following rules in supersession of all previous rules on the subject :—

Rules.

1. In these rules—(1) the word “book” includes every volume, part or division of a volume and pamphlet in any language, and every sheet of music, map, chart or plan separately printed or lithographed; (2) the word “Act” means the Press and Registration of Books Act, 1867; and (3) the word “newspaper” means any printed periodical work containing public news or comments on public news.

Savings.

2. Nothing in these rules shall apply to—

- (a) any second or subsequent edition of a book, a first or previous edition of which has been delivered under the Act, unless such second or subsequent edition contains additions or alterations in letter-press or in maps, book prints or other engravings;
- (b) any newspaper published in conformity with the rules laid down in section 5 of the Act;
- (c) any class of books or papers excluded from the operation of the Act by the Governor-General in Council or the local Government under section 21 of the Act.

3. A printed or lithographed copy of the whole of every book, together with all maps, prints or other engravings belonging thereto, finished and

Delivery of copies to District Magistrates.

coloured in the same manner as the best copies of the same, and together with a memorandum giving the particulars set forth in section 18 of the Act, shall, notwithstanding any agreement (if the book be published) between the printer and the publisher thereof, be delivered by the printer to the District Magistrate within whose jurisdiction the book

Time and place. was printed, at his office within one calendar month from the date on which the book was first delivered out of the press by the printer thereof.

4. (1) If the local Government so require, an additional copy of any book, a copy of which has already been delivered under the preceding rules, shall be delivered to the District Magistrate by the printer thereof within one calendar month from the date of such requisition.

(2) Two such requisitions may be made within one calendar year from the date of the first delivery of the book out of the press.

5. A District Magistrate to whom delivery is tendered may refuse to take delivery of a copy of a book—
Grounds on which acceptance may be refused.

- (a) if such copy is not properly bound, sewed or stitched; or
- (b) if the quality of the paper, the finish or the colouring is not equal to that of the best copies; or
- (c) if all the pages are not consecutively numbered; or
- (d) if, in the case of a serial publication, the previous numbers have not been duly delivered.

6. The person who tenders a copy of a book for delivery shall at the same time furnish a certificate in the following form, namely—" I, A. B., hereby do certify that the accompanying book was first delivered out of the Press on the.....of.....19.....

A. B.,
Printer."

7. If any District Magistrate is satisfied—
Default by printer or publisher and inquiry and disposal.

- (a) that any printer has within his jurisdiction printed a book whereof no copy has been delivered in the manner or within the time prescribed by the Act and under these rules, or
- (b) that any publisher has within the time prescribed failed to supply a

printer with maps, prints or other engravings belonging to a book which has been delivered to the District Magistrate by such printer,

he shall either himself inquire into the matter and dispose of it under section 16 of the Act, or shall transfer it to any Magistrate of the 1st class for inquiry and disposal under the said section.

8. On receipt of a copy of any book tendered for delivery under these rules, the Magistrate shall give to the person tendering delivery a receipt in the following form:—

" I, A. B., do hereby acknowledge to have received from C. D., the printer, one copy of the following book (here enter such particulars of the memoranda mentioned in section 18 of the Act as are applicable) and I do hereby certify that the same is stated to have been first delivered out of the Press on the.....of.....19..... or that the requisition for a second or third copy made by the local Government is stated to have been received on the.....of.....19.....

A. B.

District Magistrate."

9. Every District Magistrate who receives delivery of copies of books under these rules shall transmit the same forthwith to the Director of Public Instruction, together with the certificate under rule 6.

10. The office of the Director of Public Instruction, Orissa, shall, until further notice, be the place at which every copy received under clause (a) of section 9, shall under the provisions of section 11 of the Act, be, for the time being, deposited.

11. The office of the Director of Public Catalogue of Books. Instruction shall also be, for the time being, the place at which the Catalogue of Books for the Province of Orissa prescribed by section 18 of the Act, shall be kept, and such Catalogue shall be kept under the orders of the Director of Public Instruction.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

**EDUCATION, HEALTH AND LOCAL
SELF-GOVERNMENT DEPARTMENTS.****NOTIFICATION.***The 6th July 1936.*

No. 2001-L.S.G.—In exercise of the powers conferred by sections 4 and 5 of the Charitable Endowments Act, 1890 (VI of 1890), and upon the application and with the concurrence of the District Magistrate, Balasore, the person acting in the administration of the trust of the security mentioned in the First Schedule hereto and of the trust fund constituted in notification no. 3929-E., dated the 4th November 1935, by the Government of Bihar and Orissa, the Government of Orissa are pleased to direct that the Government security the particulars of which are contained in the First Schedule hereto shall as from the date of the first publication of this notification vest and be henceforth vested in the Treasurer of Charitable Endowments for the territories subject to the Government of Orissa to be held by him and by his successors (subject to the provisions of the Charitable Endowments Act, 1890, and any rules framed from time to time thereunder by the Governor-General in Council) upon trust to apply the income thereof in the manner and for the purposes set forth in the scheme of which particulars are contained in the Second Schedule to notification no. 3929-E., dated the 4th November 1935, of the Government of Bihar and Orissa. The Government of Orissa are further pleased to direct that the

security mentioned in the First Schedule hereto shall as from the date of this notification be deemed to be included in the First Schedule to the aforesaid notification no. 3929-E., dated the 4th November 1935.

The First Schedule.

Stock of 3½ per cent loan of 1900-01 for Rs. 100 (Rupees one hundred) held by the Treasurer of Charitable Endowments, Orissa.

By order of the Governor,
A. F. W. DIXON,
Secretary to Government.

LAW AND COMMERCE DEPARTMENTS.**NOTIFICATION.***The 7th July 1936.*

No. 1574-Com.—Intimation having been received of the outbreak of cholera at Cuddalore, it is hereby notified for general information that Cuddalore is declared to be an infected port and that the existing regulations for the prevention of the introduction of cholera by sea will be enforced in the ports of Orissa against vessels arriving from Cuddalore.

C. G. NAIR,
Secretary to Government.